

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**TUESDAY, THE SEVENTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 37 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 30-10-2024 in W P No 27762 Of 2024 on the file of the High Court.

Between:

Dr Jagannath Majhi, S/o. Late Satyanarayan Majhi, Hindu, aged about 47 years working as Joint Director Directorate of Census Operations Govt of India Ministry of Home Affairs at Hyderabad R/o. Quarter No 86A Type V GPRA Campus Indira Nagar, Gachibowli Hyderabad 500032

...APPELLANT/WRIT PETITIONER

AND

1. The Union of India, represented by its Secretary to Government Ministry of Housing and Urban Affairs New Delhi
2. The Director DEI Director of Estates Ministry, of Urban Affairs Nirman Bhavan New Delhi
3. The Deputy Director of Estates Region, Government of India Ministry of Housing and Urban Affairs Directorate of Estates Region Section Nirman Bhavan, New Delhi
4. The E E cum Estate Officer, Govt of India Ministry of Housing and Urban Affairs Directorate of Estates HydIII CPWD Nirman Bhavan Koti Hyderabad.
5. The Asst Engineer Hyd Central Sub Division No III/ 1, Service Centre Central PWD GPRA Campus Gachibowli Hyderabad.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the part of the orders for that extent of limb to remove the cows and
claves pleased to passed in WP. NO. 27762 of .2024 Dated. 23-10-2024.

Counsel for the Appellant : SRI G.L.NARASIMHA RAO

**Counsel for the Respondents: SRI GADI PRAVEEN KUMAR,
DY.SOL.GENERAL**

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.37 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. G.L.Narasimha Rao, learned counsel for the appellant.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India for the respondents.

2. In this intra court appeal, the appellant has assailed the validity of the order dated 03.10.2024 passed by the learned Single Judge by which the writ petition preferred by the appellant, namely W.P.No.27762 of 2024, was disposed of with the liberty to the appellant to submit a detailed representation within a period of three months and to furnish an undertaking that he will remove cows and calves from the Government accommodation. The learned Single Judge has further directed that if the appellant removes the cows and calves from the said premises and if he is otherwise entitled to continue in the

Government accommodation as per the rules framed by the Government, the respondents shall consider the case of the appellant to continue him in the same accommodation.

3. Facts giving rise to filing of this appeal briefly stated are that the appellant is employed as Joint Director, Directorate of Census Operations, Government of India. The appellant was allotted a Government accommodation on 10.05.2022, namely Government quarter Type-V, 86-A, GPRA Campus, Gachibowli, Hyderabad. According to the appellant, his daughters are studying in 10th and 8th classes. The appellant is rearing cows and calves at his residence. On receipt of the aforesaid information, the Deputy Director of Estates, by a communication dated 18.09.2024, and the Estate Officer, by an order dated 25.09.2024, directed the appellant to vacate the Government accommodation within a period of fifteen days. The appellant thereupon submitted a detailed representation on 27.09.2024. However, the aforesaid representation failed to evoke any response. Thereupon, the appellant filed the writ petition which has been

disposed of by the learned Single Judge as stated in the preceding paragraph. Hence, this appeal.

4. Learned counsel for the appellant has submitted that one month's more time be granted to the appellant to furnish the undertaking that he will remove the cows and calves from the Government accommodation and within the aforesaid period, the appellant shall submit a detailed explanation to the Deputy Director of Estates.

5. Learned Deputy Solicitor General of India appearing for the respondents has submitted that the order passed by the learned Single Judge does not call for any interference.

6. We have considered the rival submissions made on both sides and have perused the record.

7. In the facts and circumstances of the case and taking into account the fact that the appellant has two daughters who are school going and one of them is appearing in 10th class Board Examination, we deem it appropriate to grant a month's additional time to the appellant from today to submit a detailed explanation and

to furnish an undertaking that he will remove the cows and calves from the Government accommodation. On receipt of such explanation, the competent authority shall decide the entitlement of the appellant to continue in the Government accommodation as per the rules framed by the Government.

8. To the aforesaid extent, the order passed by the learned Single Judge is modified.

9. In the result, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

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SD/-T.SRINIVAS
DEPUTY REGISTRAR
SECTION OFFICER

To,

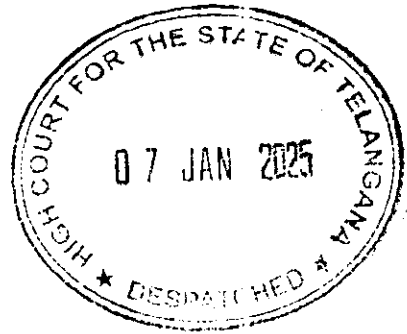
1. The Secretary to Government Ministry of Housing and Urban Affairs Union of India, New Delhi
2. The Director DEI Director of Estates Ministry, of Urban Affairs Nirman Bhavan New Delhi
3. The Deputy Director of Estates Region, Government of India Ministry of Housing and Urban Affairs Directorate of Estates Region Section Nirman Bhavan, New Delhi
4. The E E cum Estate Officer, Govt of India Ministry of Housing and Urban Affairs Directorate of Estates HydIII CPWD Nirman Bhavan Koti Hyderabad.
5. The Asst Engineer Hyd Central Sub Division No III/ 1, Service Centre Central PWD GPRA Campus Gachibowli Hyderabad.
6. One CC to SRI G.L.NARASIMHA RAO, Advocate. [OPUC]
7. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
8. Two CD Copies.

BSK/BSK

HIGH COURT

DATED:07/01/2025

CC TODAY



JUDGMENT

WA.No.37 of 2025

**DISPOSING OF THE WRIT APPEAL
WITHOUT COSTS**

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KMA

07/01/2025